

**Non-disclosure of minutes of CCA under RTI**

2934. PROF. ANIL KUMAR SAHANI :

DR. K.P. RAMALIGAM :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 298 given in Rajya Sabha dated 14th March, 2012 and to state:

(a) Whether the Directorate of Estates is not furnishing the minutes of CCA meeting dated 26th October, 2005 under RTI despite Minister of State having replied that CCA decision has been implemented; and

(b) if so, the steps taken to disclose the said CCA minutes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) No, Sir.

(b) In view of reply to part (a) above no action required.

**Projects in Patna under JNNURM**

2935. SHRI N.K. SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of projects in Patna, under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) that are proposed to be undertaken and the amount allocated for these projects;

(b) the project-wise plans for implementation of these projects and the status of their progress;

(c) whether it is a fact that this scheme of Government is getting entangled by bureaucratic delays as the process of preparing the projects and approving them is very complex; and

(d) if so, the measures proposed to be taken to expedite the implementation of the projects taken up under JNNURM?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) and (b) Details of projects sanctioned for the Mission City of Patna under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) is given in Statement (*See below*). The projects are at various stages of implementation.

(c) and (d) The schemes under JnNURM are sanctioned in conformity with the guidelines of the UIG and in accordance with the recommendations of the State

Government. The implementation of the scheme including procurement process of the contractual obligation are implemented and monitored by the State Government. The State Government has reported less progress in the scheme. The progress of implementation of the projects has also been monitored by Government of India and the State Government has been directed to expedite their implementation.

**Statement**

*Details of the Projects Sanctioned under U.G. of JnNURM*

Sl. No.	Name of the Mission City	Project Title	Date of sanction	Approved Cost	Total Additional Assistance (ACA) Commitment	ACA Released for utilization
1	Patna	Municipal Solid Waste Management for Patna town	26-03-07	3,695.40	1,847.70	461.93
2	Patna	Integrated Solid Waste Management in Patna UA towns- Phulwarisharif, Khagaul and Danapur	29-12-08	1,155.81	577.91	144.48
3	Patna	Phulwarisharif Water Supply Scheme	29-12-08	2,470.26	1,235.13	308.78
4	Patna	Khagaul Water Supply Scheme	29-12-08	1,315.43	657.72	154.43
5	Patna	Augmentation of Water Supply Scheme for Danapur	13-02-09	6,896.45	3,448.23	862.06
6	Patna	Improvement and augmentation of water supply system at Patna City	21-02-09	42,698.00	21,349.00	5,337.25